



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३५(३)]

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असाधारण क्रमांक ७८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2026, (Mah. Act No. XXVI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVI OF 2026.

*(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 3rd July 2026).*

*An Act further to amend the Maharashtra Government Servants Regulation
of Transfers and Prevention of Delay in Discharge of Official Duties Act,
2005.*

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that
circumstances existed which rendered it necessary for him to take immediate
action further to amend the Maharashtra Government Servants Regulation of
Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005,
for the purposes hereinafter appearing ; and, therefore, promulgated the
Mah. Maharashtra Government Servants Regulation of Transfers and Prevention of
Delay in Discharge of Official Duties (Amendment) Ordinance, 2026 on the
27th May 2026;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement. **1.** (1) This Act may be called the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 27th May 2026.

Amendment of section 4 of Mah.XXI of 2006. **2.** In section 4 of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005, Mah. XXI of 2006. (hereinafter referred to as “ the principal Act ”),—

(a) in sub-section (4),—

(i) before the existing proviso, the following proviso shall be inserted, namely :—

“Provided that, due to ongoing work relating to Census 2027, the general transfers of Government Servants to be made in the year 2026 shall be made on or before 30th June 2026 : ” ;

(ii) in the existing proviso, for the words “Provided that” the words “Provided further that” shall be substituted ;

(b) sub-section (4A) shall be deleted.

Repeal of Mah. Ord. V of 2026 and saving. **3.** (1) The Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Ordinance, 2026 is hereby repealed. Mah. Ord. V of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.